

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.2803
TO BE ANSWERED ON 2ND AUGUST, 2017**

CYBER AND TELECOM DISPUTE APPEALS TRIBUNALS

2803. SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government proposes to merge the cyber and telecom dispute appeals tribunals; and
- (b) if so, the details thereof and the present status in this regard?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) & (b) As per PART XIV of Chapter VI of Finance Act, 2017 (7 of 2017), the Cyber Appellate Tribunal established under the Information Technology Act, 2000 was merged with the Telecom Disputes Settlement and Appellate Tribunal (TDSAT). Vide Government Notification S.O.1696(E) dated 26.05.2017 issued by the Department of Revenue, Ministry of Finance, the provisions of PART XIV of Chapter VI of Finance Act, 2017 have come into force on 26th May, 2017.
